

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 01-05-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA(CA)/74/CHE/2024

PETITION NUMBER : CP(CA)/126(CHE)/2023

NAME OF THE APPLICANT : Ashok Jothi

**NAME OF THE RESPONDENT(S) : Lakshmi Value Added Housing Pvt Ltd
& 6 Ors**

UNDER SECTION : Rule 11 of NCLT Rules, 2016

ORDER

Ld. Counsel Mr. S. Sriraman for the Applicant.

This is an Application seeking condonation of delay of 30 days in filing the rejoinder to the counter filed by the 6th Respondent. The Applicant stated that delay has occurred due to travel for personal reasons.

In view of the above, the delay is condoned and rejoinder is taken on record.

IA(CA)/74/CHE/2024 is disposed off.

-Sd-

**RAVICHANDRAN RAMASAMY
Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI
Member (Judicial)**

phk